

URGENT
Email /SPEED POST

No. Dir (F&VP)/43/CAC/FSSAI/09 – Vol - II
Food Safety and Standards Authority of India
Ministry of Health & Family Welfare, Govt. of India
3rd & 4th Floor, FDA Bhawan, Kotla Road,
New Delhi-110002

Dated: 13th April, 2012

MEETING NOTICE

Subject: Seventh Meeting of Central Advisory Committee of FSSAI on 27th April, 2012 (Friday) – reg.

The undersigned is directed to refer the subject cited above and to say that seventh meeting of the Central Advisory Committee (CAC) is scheduled to be held on **27th April, 2012 (Friday)** at Ashoka Hotel, Diplomatic Enclave, 50-B Chanakyapuri, New Delhi – 110021, under the **chairmanship of Shri K. Chandramouli, Chairperson, FSSAI**. Agenda for the meeting is enclosed herewith.

You are requested to kindly make it convenient to attend the meeting. A line in confirmation to your availability for the meeting to the **undersigned or Sh. Gaurav Saxena, Technical Officer (Tel: 011-23231681, Telefax: 011- 23220994, Email: g.saxena@rediffmail.com)** will be highly appreciated.

Sd/-
(Dr. D.S. Yadav)
Deputy Director (Enf- II)
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To: As per list attached

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The above mentioned Ministries/ Departments are requested to kindly nominate, preferably a JS level officer but not below the rank of Director, for attending the meeting.

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Copy to:

1. PPS to Chairperson, FSSAI
2. PS to Dir (E)
3. All concerned officers of FSSAI



FOOD SAFETY & STANDARDS AUTHORITY OF INDIA



Agenda

for the

7th Meeting of Central Advisory Committee

DATE: 27th APRIL, 2012

**VENUE: ASHOKA HOTEL,
DIPLOMATIC ENCLAVE, 50-B
CHANAKYAPURI, NEW DELHI -
110021**

Programme Schedule
7TH Meeting of Central Advisory Committee

Date: 27th April, 2012

Venue: Ashoka Hotel, Diplomatic Enclave, 50-B Chanakyapuri, New Delhi – 110021

10:30 hrs Registration

Session- I

11:00 - 11:15 Opening Remarks by Chairperson, FSSAI

11:15 – 11:20 Agenda Item No. 1

11:20 – 12:10 Discussion on Agenda Item No. 2

12:10 – 12:45 Discussion on Agenda Item No. 3

12:45 - 13:30 Presentation on Agenda Item No. 7

13:30 – 14:30 Lunch Break

Session – II

14:30 – 15:00 Discussion on Agenda Item No. 4

15:00 – 15:30 Discussion on Agenda Item No. 5

15:30 – 16:00 Discussion on Agenda Item No. 6

16:00 – 16:30 Summing up and Action points from meeting

16:30 – 16:45 Vote of thanks

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AGENDA ITEM NO.1

Confirmation of minutes of the sixth meeting of CAC held on 18th January, 2012

Minutes of the sixth meeting of Central Advisory Committee (CAC) held on 18th January, 2012 at Shangri-La's Eros Hotel, New Delhi under the chairmanship of Shri V.N.Gaur, Chief Executive Officer, FSSAI, are enclosed for the reference.

Minutes of 6th meeting of CAC

Minutes of the 6th meeting of Central Advisory Committee (CAC) of Food Safety and Standards Authority of India, held on 18th January, 2012 at Shangri-La's-Eros Hotel, New Delhi.

Shri. V.N Gaur, CEO, FSSAI and Chairperson, CAC, extended a warm welcome to all the members and their representatives to the sixth meeting of the Central Advisory Committee. List of participants who attended the meeting is at Annexure I.

Chairperson in his opening address briefed about the functioning of the Authority in various domains with respect to the implementation of FSS Act, 2006. He stated that this is 2nd meeting after start of implementation of the Act, a number of steps have been taken by states to operationalize the implementation of FSS Act. CAC is a platform to share the knowledge and best practices among the states as the responsibility to implement Act at grass root level lies with them and all issues raised by the States have been clarified so far. Food safety is such a vast area where everybody is stakeholder, therefore, ensuring food safety is rather big challenge and it's a continuous battle to be fought. Coordination with other Ministries and Departments is crucial as there are some overlapping roles and responsibilities exists like pesticide residue etc. comes from the farmers field which is difficult to remove in subsequent stages of processing, however, farmer and fisherman are exempted from the purview of FSS Act. Therefore, FSSAI is also examining the issue of Good Agricultural Practices (GAP) in consultation with Ministry of Agriculture. He mentioned that Scientific Panels and Committee met around 25 times in the last six months and many agenda items have been considered by them or under consideration. The draft regulations for TFA is in the process of being notified and draft regulation on Nutraceuticals, labeling and claims, food supplements and imported food safety are ready and are awaiting the approval of Food Authority. He stressed on the areas of Licensing and Registration mentioning that yet there is no authentic data of number of Food Business Operators (FBOs) in the Country and it should be looked into larger perspective manner. Thus we

must try to bring each and every FBO on record. To achieve the same, the pre-inspections for licensing should be dispensed with for transfer of license from the Acts/ Orders mentioned in the Schedule-II of FSS Act, 2006 or renewal of existing license for specific time period. He was of the opinion that states should develop infrastructure and capacity so that in due course of time they should also start issuing central licenses on behalf of FSSAI/ Central Licensing.

Also, FSSAI has notified a number of labs for testing and analysis of food samples across pan India and is in process of finalizing the costing for analytical testing of food products. He stressed that focus should be on development and strengthening of food testing laboratories/ State/ Municipal Corporations and FSSAI will soon invite the Expression of Interest from various agencies.

Each State/ UT should have Nodal Officer for receiving information/ complaint from the stakeholders and the Contact Number of the officer must be informed to the Central Authority so that any complaint from the respective State/ UT can be forwarded to the concerned official. He mentioned that State/ UT must regularly update their information on FSSAI's website and also regularly send the monthly reports to the Central Authority.

Agenda Item No.1: Confirmation of minutes of the fifth meeting of the CAC held on 27th September, 2011

The Committee confirmed the minutes of the fifth meeting of the CAC held on 27th September, 2011, without any observations.

Agenda Item No. 2: Progress of the States/ UTs regarding implementation of FSS Act, 2006.

Chairperson stated that due to overlapping of certain items in the agenda, the agenda item No.3, 5 & 6 can also be discussed with above agenda item. The states/UT's briefed about the actions already taken or those in process, for implementing the FSS Act, 2006.

1) WEST BENGAL :

- No separate Department for Food Safety, Food Administration has been linked with health department. Currently, common website is there for health & food safety but separate hyperlink for food safety has been created
- Notified Commissioner of Food Safety, 19 part time DOs. All the 66 sanctioned post of Food Inspectors of PFA have been converted into FSO and 20 full time FSOs are notified and 46 posts are vacant. To fill this vacancy department approached HRD board which will take 2 months
- State has 6 Food Testing laboratories including 1 government laboratory. Out of 6 laboratories, 5 are NABL accredited. 6 Food Analyst have also been notified
- 14 Adjudicating officers have been notified
- One common window of licensing being done by Kolkata Municipal Corporation
- Willing to start online licensing system
- There is a Helpline for AIDS control programme operational under 'Health Department', they are planning to integrate food safety with the same help line
- Their priority is to convert existing PFA licences into FSSA licenses
- As of now their budget allocation head has not been changed from PFA to FSSA

2) GUJARAT:

- State has combined Food & Drugs Control Administration
- Commissioner of Food Safety, 30 full time DOs, 162 FSOs (full time) and 10 food analyst & 4 AOs have been notified
- After the operationalization of FSS Act, 2006 i.e. 5th August, 2011, 25 new posts of FSOs and 19 posts of Senior FSOs have been approved

- The State has 6 labs: 3 State Government labs, out of which 2 are NABL Accredited and 3 Corporation labs which have been given grant in - aid for their up-gradation
- Government has approved appellate tribunal which will be functional within one month. Presiding officers have been approved
- 2 mobile vans have been purchased, 1 is for execution of the Act & the other is for laboratory & surveillance
- Online Licensing/ Registration System was launched on 13th January, 2012. 125 applications for license have been received & 45 registrations have been done
- Toll free Helpline (1800 233 5500) and complain/ grievances handling cell have been started
- State has organised 30 public awareness programmes till December 2011
- 2 Joint Commissioner of FDA have been notified as Adjudicating Officer. To this, the Chairperson informed that all the appointments / notifications should be in conformance with the qualification and rank laid down under FSS Act, 2006 and FSS Rules, 2011

3) ORISSA:

- Commissioner of Food Safety notified
- Food Inspectors under PFA have been notified as Food Safety Officers under FSS Act, 2006
- Public health Officer of each district has been notified as Designated Officer
- Adjudicating Officers yet not notified
- File has been forwarded to finance department regarding requirement of funds for creation of helpline and website
- Going to organize National seminar on 4th and 5th February, 2012 at Bhubaneswar
- No training of the officers has been conducted till date

4) DELHI:

- Separate Department of Food Safety has been established
- Commissioner of Food Safety, 5 full time Designated Officers, 32 full time Food Safety Officers and 9 Adjudicating Officers have been notified. LHAs have been designated as DOs
- The Helpline at the State level has been started
- There is one lab in the State and it got NABL Accreditation. Two Food Analyst have been notified for the entire State
- Three DOs and 5 FSOs attended training programme organized by FSSAI. The training of Adjudicating Officers has been conducted
- Three consumer awareness programmes have been conducted by the State
- Department collected 256 samples for analysis, out of these 28 samples were found unsafe and 32 samples were misbranded

Chairperson clarified that if Food Safety Officers will forward the samples to lab for surveillance purpose then it may lead to malpractices and decision regarding prosecution will be biased, hence this practice should be stopped.

5) PUNJAB:

- Establishment of separate Department for Food Safety is in process
- Commissioner of Food Safety, 20 full time DOs and FSOs has been notified. Existing Food Inspectors have been re-designated as FSO
- The ADMs in every District notified as Adjudicating Officer
- The State is in process of creating helpline on food safety
- The manual licensing process has been started. Online licensing system will take time to start
- The State has 1 food lab and it is under process of getting NABL accreditation. Two Food Analyst notified in the State

6) UTTAR PRADESH:

- A separate Department of Food Safety has been established
- Commissioner of Food Safety, 70 full time Designated Officers, 290 full time Food Safety Officers and 72 Adjudicating Officers have been notified in the State
- The State has 6 labs but none of the lab is NABL accredited. The State has one Food Analyst, but the requirement is more
- Commissioner of Food Safety informed that 5000 samples have been collected in the State so far and the percentage of failed samples has increased from 18% to 40%
- The notification of Registration Officers is not yet done
- The helpline has started functioning and is linked to the Authority's website. One Deputy Director has been appointed as Nodal Officer and report will be prepared on weekly basis
- The State is in process of creating their own Online Licensing System Software. To this CEO informed that the format of the developing software must remain identical as that of the FSSAI Software so that uniformity is maintained countrywide

7) MAHARASHTRA:

- Separate Department of FDA has been established
- Commissioner of Food Safety has been notified
- State has notified 30 full time Designated Officers and 32 more posts of DOs sanctioned by the Government
- 265 Food Safety Officers have been notified and merger of 58 FSOs working with Municipal Corporations has been worked out
- There are 7 labs running in the State out of which only 1 lab is NABL accredited. Trying to create 8 new labs across the State
- Planning to have 1 mobile lab van per district
- The helpline of the State is in place. Also, SMS based software is under process

- 7 Joint Commissioners of the Department have been notified as Adjudicating Officers
- Out of the total 79733 license applications, the State has issued 6036 licenses. 25159 applications for Registration were received, out of that 18636 registered

8) MADHYA PRADESH:

- Commissioner of Food Safety, 50 part time DOs, 175 full time FSOs and 50 AOs have been notified
- There is only 1 lab in the State and is unofficially taking support from Drugs Laboratory for analysis of samples as sufficient funds are not available for buying equipments
- Adjudicating Officer imposed a fine of Rs. 25 lakh for adulterating ghee
- Online licensing system is ready to be functional
- GAP analysis has been done for the labs under PFA and proposal has been sent to Government for up grading the labs
- Establishment of Food Safety Appellate Tribunal is under process
- Helpline has not yet started functioning

A query was raised by the Commissioner Food Safety regarding the training of Food Safety Officers. According to the Act, the training of FSOs has to be conducted in the institutions approved by FSSAI. To this CEO replied that there are two phases of training: the initial transition training phase has to be handled by the State on their own till FSSAI signs MoU with the regional institutions for imparting training to the officers.

9) CHANDIGARH:

- Commissioner of Food Safety, 1 part time Designated Officer, 3 full time Food Safety Officers and 1 Adjudicating Officer has been notified
- Induction training for Food Safety Officer has been done
- Training of DO and AO is still pending
- The State has 2 labs with 2 notified Food Analyst

- Creation of Food Safety Appellate Tribunal is under process
- Additional District Session Judge has been notified for Special Courts, and appointment for public prosecutors is under process

The official from the State informed that a reminder has been sent to FSSAI for training of DOs but no communication has been received in this regard.

10) KARNATAKA:

- Commissioner of Food Safety, 31 full time DOs, 104 full time FSOs and 30 Adjudicating Officers have been notified
- Separate department of food safety is not yet established
- Notification of Food Safety Appellate Tribunal is under process
- The State has 5 labs and none is NABL Accredited
- 8 Food Analysts have been notified in the State
- Out of 20 license application, 7 licenses have been issued and number of registrations done in the State is 108
- Induction training for all the Authorities is completed
- Creation of posts and framing of Recruitment Rules is yet to be done
- The State has not yet started the Helpline

11) MEGHALAYA:

- Separate Department of Food Safety is yet to be created
- Commissioner of Food Safety, 3 full time DOs, 5 full time FSOs and 7 Adjudicating Officers have been notified in the State
- The State has notified Presiding Officer
- Process of Licensing and Registration is in progress
- So far 25 licenses have been issued under the FSS Act, Rules & Regulations
- The State labs are not well equipped, lack infrastructure but the GAP analysis has been done

- The State has no Food Analyst of its own, and utilising services of Food Analyst of Government of Assam
- The State level helpline and website has not yet been created
- Letter confirming the interest of starting Online System for Licensing & Registration and Customizing the Software, providing and maintenance of server and Training of officers have been written to FSSAI for necessary action
- No training has so far been conducted for the Stakeholders

12) ARUNACHAL PRADESH:

- Separate Department of Food Safety yet not been created
- Commissioner of Food Safety has been notified
- 16DOs have been notified, out of which 1 is part time. Three full time Food Safety Officers have also been notified
- Systems for registration and licensing of food business under FSS Rules and regulations started
- The State has no food testing lab, utilising the services of Assam Public Health Laboratory
- Training of FSO's & DO's have been done
- Helpline yet not started

13) MIZORAM:

- Setting up of separate Department of food safety is in the pipeline
- Commissioner of Food Safety has been notified and 2 full time & 12 part time Food Safety Officer have also been notified
- DOs yet not notified (3 DOs proposed)
- State has no food testing laboratories
- 2 Adjudicating Officers have been notified
- Helpline yet not started
- 18 awareness campaigns have been conducted in the state

14) UTTARAKHAND:

- The Secretary Health has been notified as Commissioner of Food Safety
- Chief Food Inspectors have been notified as DOs (12 full time), 34 full time FSOs and 13 AOs have been notified
- Manual system for licensing and registration operationalized
- The State has only one laboratory at Rudrapur, District Udham Singh Nagar. QCI has inspected the lab regarding NABL accreditation. One food analyst has been notified
- No training conducted yet for different categories of Stakeholders. Interactive session with Vyapar Mandal & Vyapar Sabha has been conducted regarding licensing/ registration
- Helpline not yet created. Nodal Officer for handling complaints is yet not nominated

15) BIHAR:

- Separate Department of Food Safety has not yet been created
- Commissioner of Food Safety, 9 full time DOs, 14 FSOs (full time) and 1 food analyst have been notified
- All Designated Officer functioning as Licensing Authority as per Act
- All FSO have been notified as Registering Authority by Commissioner Food Safety
- State has 1 laboratory which is not NABL accredited
- Manual licensing/ registration has already been started. 679 registrations & 476 licenses issued
- Proposal for appointment of Adjudicating Officer/ Appellate Tribunal/ Special court has been sent to Government and is under process
- Construction of website is in process
- Helpline of Health department is also being used for Food Safety
- Awareness programmes have been started at district level

- Total 750 samples (FSSAI) and 18 survey samples have been collected and sent for analysis to the laboratory

16) CHATTISGARH:

- Separate Department of Food Safety hasnot been created
- Commissioner of Food Safety & 18 part time Designated Officers has been notified. 27 FSOs have been notified, out of which 14 are working as part time
- All DOs will act as Nodal Officers in the respective districts
- Only 1 lab is present in the state which is not NABL accredited
- 2 food analysts have been notified
- Online procurement of instruments is in progress
- Development of systems for registration and licensing of food business is in process
- Training programmes are organized with the help of Govt. Institutions for Laboratory personnel on Microbiological testing of food samples
- Additional District Magistrates (ADMs) have been notified as Adjudicating Officers for all the 18 districts
- Helpline facility will be developed at each DOs Office which will be integrated with FSSAI helpline and website
- A workshop was organized at Raipur in the month of Oct, 2011 focusing on various aspects of FSS Act/ Rules/ Regulations

17) NAGALAND:

- Secretary Health and Family Welfare has been notified as Commissioner of Food Safety
- 11 part time DOs, 8 full time FSOs & 1 food analyst have been notified
- No steps have been taken in the area of licensing and registration for food business operators
- The State has one food testing lab which is not NABL accredited

- Training for Food Safety Officers has been done, but for Designated Officers, training is yet to be organized
- Helpline not yet started

18) TAMIL NADU:

- Additional Commissioner of Food Safety has taken charge on 5th January 2012
- Total 584 posts of FSOs have been created and 32 DOs have been notified on a full time basis and 32 Adjudicating Officers are also notified
- State has 6 food testing laboratories and 6 Food Analysts have been notified
- Laboratories are NABL Accredited
- There is no mobile laboratory facility
- Training will be imparted to DO's in the 1st week of February 2012 and they will be sent to FSSAI for training
- System for registration and licensing of Food Business is under process
- The state is keen to take up online licensing system
- Helpline is yet to be started
- NRHM has a strong structure especially AIDS control programme in the state

19) HIMACHAL PRADESH:

- Separate Directorate of Health Safety and Regulation is created in the state
- Commissioner of Food Safety, Designated Officers and Food Safety Officers notified and are in place
- Plan to deploy full time DO's before August 2012
- Two rounds of training have been imparted to FSOs and DOs
- The GAP analysis for the state labs have been done and are in the process of up-gradation to NABL standards
- Proposal submitted to raise funds to strengthen NRHM

- Proposal submitted to FSSAI for enabling on-line licensing system
- EOI issued to strengthen manpower through outsourcing
- Helpline facility is yet to be started
- Awareness generation programme is under process

20) PONDICHERY:

- Health Secretary of the U.T administration has been notified as the Commissioner of Food Safety
- Separate department of Food Safety has been created
- Proposal have been submitted with action plan to create 21 new posts
- 1 DO, 3 FSOs and 1 Food Analyst have been notified
- The UT has one lab and the GAP analysis is done and the NABL accreditation is in progress
- Senior Public Analyst have been notified as the Food Analyst
- No mobile lab facility is available
- 300 applications for registrations have been received so far, out of which 227 registrations have been issued to FBOs
- Licensing process is under progress
- Helpline facility is not available, requires funds to implement the same
- 3 FSOs and 1 DOs were imparting training to stakeholders in their respective areas
- 600 samples of food and water have been analysed

21) GOA:

- Single agency in the state to handle food Safety issues
- Food Safety Commissioner, 12 FSOs, 2 Senior FSO and 2 DOs have been notified
- The state has 1 lab
- 2 Food Analyst and 1 Adjudicating Officer have been notified
- Mobile lab facility is not available

- 1500 applications have been received for license and 100 licenses have been issued to Food Business Operators
- Awareness campaigns are in full swing through local TV channels and in coordination with NGOs, pamphlets and booklets
- Proposed pilot for online licensing and registration by the NISG, along with payment gateway
- Labs upgraded as per gap analysis. Assistance is required for development of infrastructure for testing of microbiological parameters
- Proposal is given for up-gradation of labs at the costs of Rs. 95 lakhs
- Have independent website
- Training is imparted to DOs
- Helpline is enabled
- 4500 registrations have been received and 1000 have been issued

22) MANIPUR:

- Commissioner of Health & Family Welfare Department has been notified as Commissioner of Food Safety
- Deputy Food Safety Commissioner have been notified
- 9 DOs, 9 FSOs and 3 Adjudicating Officers have been notified
- There is 1 lab near Myanmar border area and 1 Food Analyst notified
- Proposal is being given to have one more lab
- Gap analysis for the lab has been conducted by QCI
- In the line of upgrading the existing lab to an NABL accredited lab
- Creation of additional 30 posts are under process
- Mobile laboratory facility is not available
- Licensing and registration process is under pipeline
- Helpline and website are also in process
- Nodal office is yet to be finalized
- All the FSOs are trained

23) JAMMU & KASHMIR:

- Common Department for FDA and Food Safety has been established
- Deputy Commissioner of Food Safety notified for both Jammu and Kashmir
- 25 DOs have been notified for 22 districts, out of which 23 are in full-time and 2 are in part-time basis
- FSO have been notified
- Additional District Magistrates have been notified as Adjudicating Officers
- Creation of Food Safety Tribunal are under consideration of Government
- Helpline enabled in FDA head office in Jammu but it is not toll free
- Website creation is under process
- The state has well equipped 2 labs but these are not NABL accredited. Food analyst have been notified
- Training is still pending for DOs. Request has been submitted to FSSAI.
- Awareness to FBO's and public awareness have been done through print and electronic media
- Registration is under dispute, to this CEO, FSSAI, clarified that Food Safety Officer would be the registering Authority, however, the power can be delegated to other functionaries also
- For online licensing, there is no infrastructure at the district level
- Clarification was sought on Aloe Vera juice, whether it should be treated as food product or Ayush product. Chairperson clarified that it will depend on claim made by the FBO

24) RAJASTHAN

- Commissioner of Food Safety have been notified
- 33 DOs, 97 FSOs and 7 Food Analystshave been notified
- 7 Joint Director, Medical Health Services have been notified as Adjudicating officer's at Zonal level
- Proposal for creation of 123 new posts put up for approval of government
- The state has 7 labs and no mobile laboratory facility is available

- Started with offline registration process and online licensing system is under progress
- Training of Food Safety officers completed
- No exclusive helpline facility available, currently utilizing State level medical help line, for operation
- Assessment of funds needed is in process

25) HARYANA

- Commissioner of Food Safety has been notified
- 21 DOs have been notified
- 14 FSOs have been notified in the district in additional charge
- The state has 2 labs for which gap analysis have been done
- Mobile laboratory facility is not available
- 2 Food Analysts and 21 adjudicating officers have been notified
- Online licensing/registration system is under process
- Development of web site and helpline is under process
- Awareness campaigns and workshops are in progress
- 400 posts transferred from Health Department to FDA
- Proposal have been sent to create 600 new posts to strengthen the food administration in the state
- Training programme has been scheduled for DO, AOs and FSOs in the field of licensing and registration
- IEC activities will also be initiated

Representative from the Department of Animal Husbandry, Dairying & Fisheries informed that around 1/3rd of the milk federations have cold chain facilities which is one of the mandatory requirements as per FSS Regulation, 2011, it requires lot of resources to create 100% cold chain facility, therefore, it is difficult to implement new Regulation. CEO, FSSAI clarified that it is necessary to have in-built cold chain facilities for the safety of such type of perishable products; therefore, this requirement cannot be waived

off. However, FBOs may request for extension of time frame to implement instant clause of regulation. Further, he inquired about the registration of retailers whether every retailer have to be registered for every product. CEO, FSSAI informed that registration/ licensing is primarily for the premises and the product category will have to be mentioned in the license.

Representative from the consumer organizations stressed that FSSAI should develop standards for water & suggested that there should be a representative from FSSAI in BIS committee in food products. To this CEO, FSSAI clarified that only packaged drinking water, bottled water & water used as an ingredient / processing is under the purview of the Act and FSSAI is in process of developing draft standards for water. He also informed that consultation workshop will be conducted in February, 2012 wherein draft standards will be discussed. In regard with the FSSAI representation in BIS committee, he informed that this issue has been discussed & conscious decision has been taken that FSSAI should not be in BIS committee as BIS standards are voluntary.

Dr. S P Vasireddi, Vimta Laboratories shared strategic plan for public laboratories. He emphasised that public labs in majority play a role of multi product testing & to enable public labs to be proactive & efficient in supporting the new Act, the challenges in a multiproduct testing lab needs to be examined. He highlighted some of the possible solutions to overcome the challenges of these multi product testing labs i.e. analysis of product as per geographical requirements & arrive at the minimum number of products to be tested, category wise for each lab. Hence, need to develop & grow the labs as per product/ category wise:

- Beverages
- Spices & Condiments
- Sweets & Confectionery
- Savouries/ Namkeens
- Bakery Products
- Tea, Coffee, Cocoa, Chicory & Infusion

- Milk
- Butter, Ghee, Ice Cream & other milk products
- Edible Oils, fats & vanaspati
- Cereals & Pulses
- Fruits & Vegetable products
- Infant foods

Agenda Item No. 7: National Milk Survey

Discussions were held on the “National Survey on Adulteration of Milk”. The survey was carried out as a part of surveillance (snap shot survey) to ascertain the quality of milk and identify the different type of adulteration in the milk throughout the country. The survey was carried out by the Regional Offices of the FSSAI located at Chennai, Mumbai, Delhi, Guwahati, and Kolkata.

The results obtained were compiled and presented to generate awareness to the consumers, and not intended to target any State or manufacturer. Samples analysed from Eastern Region i.e. 14% (250 samples from Bihar, Jharkhand, Orissa and West Bengal) were found non-conforming due to the presence of traces of detergent. Reason could be due to lack of hygiene and sanitation in the milk handling. No synthetic milk was found in the survey.

In the survey, large numbers of samples have been found “nonconforming” for not meeting the percentage of SNF and fat implying thereby sub-standards quality of milk but not necessarily being unsafe for human consumption with proper precautions. Similar is the case for those samples that are purported to be milk (assumption being fresh milk) but found to be added with skimmed milk powder (SMP). These types of milk can pose hazards to the health if the water which has possibly been added is contaminated.

Representative from the Ministry of Animal Husbandry stated that addition of SMP cannot be mentioned as non-conformance because the milk produce in excess during

the flush season would be processed to milk powder, and the same will be reconstituted during lean season to meet the demands.

Representative from consumer organization mentioned about a comparative study on milk carried out in Tamil Nadu, the findings stated that SMP is mainly added to enhance the solid-non-fat content and to increase the price of the milk.

CEO, FSSAI clarified that at the National level, 68.4. % of the samples were not found to be conforming to the FSS Regulations. In this context, it is important to appreciate the difference between „non-conformance“ and “unsafe food” . Under the regulations, standards have been specified for 10 types of milk that include Buffalo milk, Cow milk, Goat or sheep milk, mixed milk, standardised milk, recombined milk, toned milk, double-toned milk, skimmed milk and full cream milk. Out of these, the first four categories of milk are by definition “normal mammary secretion derived from complete milking of healthy milch animal without either addition thereto or extraction there from” and have to conform to laid down standards. For milk of other categories, regulations permit standardisation of SNF and fat content by addition or removal of fat/SMP.

For the first four category of milk that includes Buffalo milk, Cow milk, Goat or sheep milk should be fresh milk, irrespective of lean/flush season and reconstitution with SMP is not permitted. A proper claim should be made if reconstitution is done. The addition of SMP should be mentioned clearly in the label to make the public aware that they are consuming recombined milk.

In case of standardised milk, recombined milk, toned milk, double-toned milk, skimmed milk and full cream milk, SMP is allowed to an extent, but a clear cut claim should be made in the label.

The predominance production of milk lies in the hands of unorganised sectors. This kind of surveys creates good awareness generation to the public. Microbiological analysis of milk will also be coming into force. In the view of the above, States/UTs

need to take appropriate action as provided under FSS Act, 2006 so that adulteration in milk can be prevented.

Agenda Item No. 8: Presentation by NISG on Status of Online Licensing & Registration System for Food Business Operators

Presentation on Status of Online Licensing & Registration System for Food Business Operators was made by NISG. The presentation highlighted on the objective of setting up an integrated, centralised, secure, scalable computerised licensing & registration system of food business operators, tasks entrusted to NISG including tasks completed, ongoing tasks & future tasks, process of licensing & registration & implementation of Online Food Licensing & Registration System (FLRS) in States/ UTs. He informed that it is a simple, user friendly centralized system hosted by NIC Data Centre & each State need not host and manage their own software set-up. He also highlighted that the Online Central Licensing & Registration was launched by Sh. V.N. Gaur (CEO, FSSAI) on 28th Dec, 2011. FLRS has also been launched in Maharashtra & Gujarat on 12.01.2012 & 13.01.2012 respectively. Apart from this, Delhi, Goa & Andhra Pradesh has volunteered for pilot implementation of Food Business Operator Licensing and Registration System. He also briefed about the effort estimation i.e. consulting, project Management, customization of software, help Desk/ Support at State Level, handholding support and training at district level & change management/capacity building in terms of number of resources, duration months, man months estimated & approximate cost. He also emphasized that States need to provide their preparedness and timeline to roll out FBO-FLRS & identify 1 or 2 districts for Pilot followed by a phased roll out plan for rest of the state. He also informed that separate agreement with State & NISG for additional scope can be done according to the requirement of respective States.

Agenda Item No. 9: Licensing of Food Business Operators operating at Airports and Cantonments

Capacity of FSSAI to handle Food Business Operators at Airports/ ports is not enough hence CEO invited suggestions on the said agenda.

Commissioner of Food Safety, Maharashtra said that under PFA, NHRM issued licenses to FBOs operating at Airports/ ports.

CEO suggested that in case of 4 metro cities; Delhi, Mumbai, Kolkata and Chennai, Designated Officer for Central Licensing can issue licenses to all FBOs at Airports/ Ports. However in case of other airports of the Country, the FSSAI can authorize State Governments to issue licenses and conduct regular inspections.

Actionable Points from the 6th meeting of CAC: Based on the discussion held during the meeting the following actionable points emerged.

- CEO, FSSAI thanked all the members of the CAC, for the kind of support rendered by them and for making the deliberation useful
- Shortage of manpower in different states, to be given prior attention, hence State Government should make efforts, to create more force by straight sanctioning of posts
- It is mentioned clearly in the Act to involve local body in implementation of Act. It is expected that Commissioner of Food Safety shall, by notification, appoint only persons having the qualification prescribed by the Central Government, as food safety officers for such local areas
- It is essential to develop a cadre of food safety professionals in the State who may also work in local bodies on deputation and should belong to the common cadre with the liability of transfer anywhere in the State which is very important to prevent developing vested interests
- Mobile laboratory facilities also been given importance to cater to large public congregations and to inaccessible areas and finalization of specifications is in progress. Common design and QR will be maintained for uniformity in each state as one mobile lab is to be established in each state
- To generate awareness about food safety are the need of the hour. Awareness Programme to be emphasized for various stakeholders viz consumers, FBOs with special focus on street food safety, since large sector of the population rely on the same. Priority should be given for awareness campaigns

- EOI will be issued in a week's time to empanel agencies, for up-gradation of labs. States can select the agencies and the cost can be finalized
- Government have plans to set up cluster laboratories of accredited standards for every 4-5 districts to carry out basic tests, and Zonal Food Laboratories (for every 10 districts) for testing all parameters like pesticide/ heavy metals etc.
- State should have their own Institution for capacity building (rather than sending personal outside for training)
- Video demonstration on licensing/registration can also be planned for FBO at local levels
- The functionality of the laboratories can be product specific based on the regional areas, spices can be tested in labs dedicated to that, similarly fruits can be tested in labs concerned with fruits. Such efforts would build the capacity to International Standard tests, to gain weight and conviction
- Regarding online licensing, internally States have to identify parameters in such a manner that a common platform and software, format should be maintained. However the licensing software has to cater to regional languages
- Focus should not shift from anti adulteration campaigns especially during festive season, summer season and monsoons
- Department should be proactive to collect more samples from areas vulnerable to adulteration. Samples can be collected from vulnerable section products such as baby foods & and food served in and around schools
- Training programmes for Adjudicating Officers will be launched by February. Adjudicating officers & DOs can attend the same

CAC acknowledged the contributions made by Shri V.N. Gaur as Chairperson, CAC and thanked him for chairing the session.

ANNEXURE – 1

The following were present during the Sixth Meeting of Central Advisory Committee of FSSAI held on 18th January, 2012 at 1100Hrs at Shangri-La's-Eros Hotel, 19 Ashoka Road, Connaught Place, New Delhi.

1. Sh. V.N. Gaur, Chairperson CAC and CEO, FSSAI
2. Sh. R.F. Lotha, Additional Commissioner FDA, Directorate of Health & Family Welfare, Nagaland.
3. Sh. S.N. Sangma, Deputy Commissioner Food Safety, Meghalaya.
4. Sh. U.K. Mitra, Deputy Commissioner Food Safety, Arunachal Pradesh
5. Sh. Rajendra Singh Pal, Designated Officer, Office of Food Safety Commissioner, Uttarakhand
6. Sh. C.R. Rana (IAS), Commissioner FDA, Haryana
7. Dr. S.S. Tomar, Food Analyst, FDA, Chhattisgarh
8. Sh. Ashok Khullar, Joint Commissioner (Food), FDA, Haryana
9. Dr. S.G. Biswal, Director of Public Health cum Commissioner Food Safety, Odisha
10. Dr. P.K. Vats, Designated Officer, Department of PFA, Govt. of Delhi
11. Dr. H.G. Koshia, Commissioner, FDCA, Gujarat
12. Dr. A. Ritindra Mohan Singh, State Epidemiologist, Health Directorate, Manipur
13. Sh. B.C. Joshi, Deputy Commissioner, D/O Food & Public Distribution, New Delhi
14. Sh. Ajit B. Chauhan, Deputy Secretary, Dept. of Commerce
15. Dr. S.P. Vasireddi, Vimta Labs Ltd., Hyderabad
16. Sh. Sanajaoba, State Food Analyst, Health Department, Manipur
17. Ms. C.V. Saroda, Under Secretary, Ministry of Panchayati Raj, New Delhi
18. Sh. A.K. Ojha, Assistant Director, Ministry of MSME, Nirman Bhawan, New Delhi
19. Sh. T.N. Ramanajan, Commissioner Food Safety, Tamil Nadu
20. B. Prashanth Kumar, Director, Dept. of Animal Husbandry, Dairying and Fisheries, Krishi Bhawan, New Delhi
21. Sh. Salim A. Veljee, Director, Food & Drugs Administration & Commissioner Food Safety, Goa
22. Sh. Lal Sawma, Deputy Food Safety Commissioner, Aizawl, Mizoram
23. Sh. R.K. Ahuja, Designated Officer, Dept. of PFA, Govt. of India, Delhi
24. Dr. Satbir Singh, SMO cum DO, Chandigarh
25. Dr. A. Ganesan, Joint Director (PFA), Tamil Nadu
26. Sh. R. Desikan, Trustee, CONCERT, Chennai
27. Sh. Rohit Jamwal, Joint Food Safety Commissioner, Himachal Pradesh

28. Dr. G.L. Upadhyay, Deputy Food Safety Commissioner, Dept. of Food Safety, Puducherry
29. Dr. Shruti Rai Bhardwaj, Deputy Director, Min. of Environment & Forests, Paryavaran Bhawan, CGO Complex, New Delhi
30. Sh. B.S. Ramaprasad, Commissioner Food Safety, Karnataka
31. Dr. Srinivasa, Joint Director, Food Safety, Karnataka
32. Ms. Archana Aggarwal, Secretary & Commissioner, FDA, Uttar Pradesh
33. Dr. S.C. Khurana, Deputy Agricultural Marketing Advisor, Directorate of Marketing & Inspection Department of Agriculture & Cooperation, Ministry of Agriculture, CGO Complex, Faridabad
34. Dr. J.P. Singh, Director, Health Services, Chandigarh
35. Dr. R.K. Gupta, Deputy Director (Food), Chandigarh
36. Sh. Rupendra Chowdhury, Commissioner Food Safety, West Bengal
37. Sh. Sanjay Kumar Saxena, Commissioner Food Safety, Delhi
38. Sh. Mahesh Zagade, Commissioner Food Safety, Maharashtra
39. Dr. Anil Sharma, Consultant FSSAI, Dehradun, Uttarakhand
40. Sh. Sanjay Kumar, Commissioner Food Safety, Bihar
41. Sh. Satish Gupta, Commissioner Food Safety, Jammu & Kashmir
42. Sh. Sanjeev Kumar, Assistant Controller, Food, Jammu & Kashmir
43. Dr. J.P. Dhamija, Additional Director (RH), Medical & Health, Jaipur, Rajasthan
44. Sh. Ashwani Kumar Rai, Commissioner Food Safety, Madhya Pradesh
45. Sh. G.H. Rathod, Joint Commissioner (FDA), Maharashtra
46. Sh. Sukumar, Deputy Secretary (Marketing), Dept. of Agriculture & Cooperation, Krishi Bhawan, New Delhi
47. Sh. Kuldip Singh Thakur, Deputy Resident Commissioner, Andaman & Nicobar Administration, New Delhi

*** It may be noted that names of participants have been arranged as appeared in the attendance list and does not follow any seniority order. Any mistake in name spelling is regretted.**

AGENDA ITEM NO.2

Progress of the States/ UTs regarding implementation of FSS Act, 2006.

The Food Safety & Standards Act, 2006 has been operationalized w.e.f 05.08.2011 throughout the country; therefore, it is required to review the progress of States/UTs regarding effective implementation of FSS Act, 2006. Monthly & Annual reports from some of the States/ UTs have not been received. Annual reports for 2011-2012 upto 31st March, 2012 have to be given alongwith monthly report. The formats are enclosed at **Annexure-II**.

AGENDA ITEM NO.3

Progress regarding online licensing and Registration in States/ UTs.

The readiness of the States for the implementation of IT enabled Online Licensing and Registration System was sought during the sixth meeting of CAC that was held on 18th January, 2012. It was decided that the FSSAI will provide and maintain the required servers for hosting even state applications and will provide a fixed number of man-hour support for rolling out the licensing software by way of organizing training for the Commissioner Food Safety and Designated Officers. Now states have to indicate their willingness/ preparedness for implementation of online system of Licensing/ Registration. Also, States have to identify parameters in such a manner that a common platform and software format should be maintained. However the licensing software has to cater to regional languages.

4 States have already started with the Online Licensing/ Registration, which are Andhra Pradesh, Gujarat, Goa and Maharashtra.

AGENDA ITEM NO.4

Status of Public labs functioning in States/ UTs.

After FSS Act, 2006 coming into force and repeal of PFA Act, 1954 w.e.f. 5th August, 2011, the existing 72 Public Health laboratories which were testing food samples under PFA Act have now been authorized by the Food Authority to function under Section 98 of FSS Act, 2006 till any further notification is issued under Section 43 of FSS Act, 2006. The Central Food Laboratories at Kolkata, Pune, Mysore and Ghaziabad have also been approved to function as the Referral Food Laboratories. Gap analysis for 50 labs have been got conducted. All 72 labs have to be upgraded to NABL Lab.

After the implementation of the FSS Act, 2006, the status of functioning of Public laboratories at States/ UTs may be updated with regard to respective gap analysis report sent and circulated earlier including the status on

- Number of food analysts working/ yet to be appointed
- Human Resource Development
- Equipment available/ required to be procured

Each State have to prepare plan for such up gradation in a time bound manner.

Also, Mobile laboratories are important to cater to large public congregations and to inaccessible areas. Thus mobile lab is to be established in each state.

The Food Safety & Standards Authority of India has notified 45 laboratories accredited by National Accreditation Board for Testing and Calibration Laboratories (NABL) for the purpose of carrying out analysis of samples by the Food Analysts under FSS Act, 2006 for a period of 1 year (12.04.2012 to 11.04.2013).

AGENDA ITEM NO.5

Status of Trainings for different categories of Regulatory Staff (DOs, FSOs & AOs)

Under section 16(3)(h) of the FSS Act, the Authority is expected to provide training programs of food safety and standards for the stakeholders, industry, regulators and other stakeholders. Training & development efforts need to be appropriately geared as a step in this direction. The training of regulators shall focus on competence needed to be developed based on their roles and responsibilities. It is necessary to equip them with the required skills and competence to perform their role. Also, the States should have their own Institution for capacity building.

AGENDA ITEM NO.6

Awareness generation among different categories of Stakeholders especially FBOs

During the sixth meeting of CAC it was mentioned that generation of awareness about food safety is the need of the hour. Awareness Program needs to be emphasized for various stakeholders viz consumers, FBOs with special focus on street food safety, since large sector of the population rely on the same. Priority should be given for awareness campaigns for FBOs so that they come forward for licensing & registration.

Licensing and Registration day should be celebrated yearly by each State/ UT Governments to solve Licensing and Registration related queries on the spot and for generating awareness amongst the different Stakeholders regarding FSS Act, 2006.

AGENDA ITEM NO. 7

Presentation on Street Foods

Presentation by Ms. Indira Chakravarty on Street Foods

AGENDA ITEM NO. 8

Any other item with the approval of Chairperson

Annexure - II

**FOOD BUSINESS OPERATOR
MONTHLY REPORT OF THE(State/UT)
FOR THE MONTH OF**

S.No	Category of Food Business Operator	Number of Licenses			Number of Registrations		
		No. of Applications received	Total No. of License Issued	Progressive Total	No. of Applications received	Total No. of Registration Certificate Issued	Progressive Total
1.	Manufacturing/processing including sorting, grading etc.						
2.	Milk Collection/ chilling						
3.	Slaughter House						
4.	Solvent extracting unit						
5.	Solvent extracting plant equipped with pre cleaning of oil seeds or pre expelling of oil						
6.	Solvent extracting and oil refining plant						
7.	Packaging						
8.	Relabeling (manufactured by third party under own packing and labeling)						
9.	Importing						
10.	Storage/warehouse/						
11.	Retail Trade						
12.	Wholesale Trade						
13.	Distributor/ Supplier						
14.	Transporter of Food						
15.	Catering						
16.	Dhabha or any other food vending establishment						
17.	Club/ canteen						
18.	Hotel						
19.	Restaurants						
20.	Other (s), please specify						

LABORATORIES

**MONTHLY TESTING REPORT OF THE(State/UT)
FOR THE MONTH OF**

Sl. No	Category of Food Stuff	Total No.of Samples Received			No.of Samples Analysed			No.of Samples found Adult. & Misbranded			Number of Cases Launched		Number of Convictions/ Penalties	
		1	2	3	4	5	6	7	8	9	10	11	12	
		M/W	R	T	M/W	R	T	M/W	R	T	Criminal	Civil	Convictions	Penalties
	Beverages													
1	1.Alcoholic													
	2.Non-Alcoholic													
	3.Mineral Water& P & Drinking Water													
2	Spices and Condiments													
	1. Whole													
	2. Powder													
3	Sweetening Agents													
4	Sweets and Confectionery													
5	Savouries/ Namkeens													
6	Bakery Products													
7	Tea,Coffee,Coco,Chico ry&Infusion													
8	Milk													
9	Butter,Ghee,Ice-cream &other milk products													
10	Edible oils, Fats& Vanaspati													
11	Creals, Cereals products&Pulses													
12	Fruit and Vegetable Products													
	a) Processed fruit products like Jam,Jellies, Dates etc.,													
	b) Pickles													
13	Infant Milk substitutes													
14	Infant Food (Weaning Food)													
15	Salt & Iodised Salt													
16	Supari, Panmasala & Gutkha													
17	Other Misc.Food articles													
	TOTAL													

M/W: Manufacturer/ Wholesaler

R : Retailer

T : Total

Commissioner Food Safety

FOOD BUSINESS OPERATORS

**ANNUAL REPORT OF THE (State/UT)
FOR THE YEAR**

S.No	Category of Food Business Operator	Number of Licenses		Number of Registrations (05.08.2011 to 31.03.2012)
		Existing under PFA	Granted under FSS Act	Granted under FSS Act
1.	Manufacturing/processing including sorting, grading etc.			
2.	Milk Collection/ chilling			
3.	Slaughter House			
4.	Solvent extracting unit			
5.	Solvent extracting plant equipped with pre cleaning of oil seeds or pre expelling of oil			
6.	Solvent extracting and oil refining plant			
7.	Packaging			
8.	Relabeling (manufactured by third party under own packing and labeling)			
9.	Importing			
10.	Storage/warehouse/			
11.	Retail Trade			
12.	Wholesale Trade			
13.	Distributor/ Supplier			
14.	Transporter of Food			
15.	Catering			
16.	Dhabha or any other food vending establishment			
17.	Club/ canteen			
18.	Hotel			
19.	Restaurants			
20.	Other (s), please specify			

Commissioner Food Safety